

**COURT-1**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 261 OF 2017 &  
IA NOs. 552 & 553 OF 2017**

**Dated: 19<sup>th</sup> September, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I. J. Kapoor, Technical Member**

**In the matter of:**

**Shivashakti Sugars Limited  
Vs.**

**.... Appellant(s)**

**Karnataka Electricity Regulatory Commission & Ors.**

**.... Respondent(s)**

**Counsel for the Appellant(s) : Ms. Surbhi M. Mehta  
Mr. Ashwin Kumar D. S.**

**ORDER**

IA No. 552 of 2017 (for exemption from filing certified copy of the impugned order) is allowed.

Admit. Issue notice on the Appeal as well as on the interim application for stay to the Respondents returnable on 31.10.2017. Dasti, in addition, is permitted.

List the matter on **31.10.2017.**

**(I.J. Kapoor)  
Technical Member**

**(Justice Ranjana P. Desai)  
Chairperson**